

Central Administrative Tribunal, Principal Bench

O.A. No. 1171 of 2003
M.A. No. 1067/2003

New Delhi, this the 19th day of March, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Jai Pal
House No. 224, Sector-1
Type-III, Sadiq Nagar,
New Delhi-49

....Applicant

(By Advocate: Shri S.N. Anand with Shri K.K. Sharma)

Versus

1. Union of India
Through the Director
Intelligence Bureau,
Ministry of Home Affairs,
35, Sardar Patel Marg,
New Delhi-21

2. The Joint Director (E)
Intelligence Bureau,
Ministry of Home Affairs,
35, Sardar Patel Marg,
New Delhi-21

3. Jawahar Singh
Retired JIO-I/G
Through Assistant Director (E)
Intelligence Bureau,
35, Sardar Patel Marg,
New Delhi-21

....Respondents

(By Advocate: Shri S.M. Arif)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he
may be permitted to withdraw the present application with
liberty to file a representation to the respondents.

2. Allowed as prayed. Subject to aforesaid,
dismissed as withdrawn.

Jai Pal
(S.K. Naik)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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